

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
SPECIAL BENCH**

CP/CA. No. 01/2017

**IN THE MATTER OF:**

M/s Tractors India Pvt. Ltd. Vs M/s Varaha Infra Ltd. & Anr.	....	APPLICANT / PETITIONER
	....	RESPONDENT

**SECTION:**

**Under Section 433(e) & (f), 434**

**Order delivered on 24.08.2017**

**Coram:**

**R. VARADHARAJAN  
HON'BLE MEMBER (JUDICIAL)**

**DEEPA KRISHAN  
HON'BLE MEMBER (TECHNICAL)**


**For the APPLICANT / PETITIONER** :- Mr. Rajan Chatterjee, Advocate  
Mr. Adeel Ahmed, Advocate

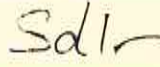
**For the Corporate Debtor** :- Mr. Abhishek, Advocate

**ORDER**

Learned Counsel for the parties are present. It is represented by the Learned Counsel for the respondent that during the course of the day the reply will be filed. It is also represented that the copy of the reply along with the annexure has been served on the Learned Counsel for the petitioner. Let the petitioner file the rejoinder, if any, within a period of one week as it represented by the Learned counsel for the petitioner that the parties are in Kolkata.

Let the matter be posted on 7<sup>th</sup> September 2017 for hearing.

  
(DEEPA KRISHAN)  
MEMBER (TECHNICAL)

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)